IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13938 of 2026

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Daya Shankar Mahto S/o Late Kailash Mahto, currently residents of Ward No. 28, Mohalla Rahamganj, Bankers Colony, Post -Lalbagh, PS- Laheriasarai, Darbhanga-846004.

... ... Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Main Secretariat in Patna, Bihar, PIN Code 800015.
2. Principal Secretary, Urban Development and Housing Department, Vikas Bhawan, Bailey Road, Patna - 800015.
3. Managing Director, BUIDCO, West Boring Canal Road, Rajapur Pul, Patna, Bihar 800001.
4. District Magistrate, Darbhanga.
5. Municipal Commissioner, Darbhanga Municipal Corporation.
6. Executive Engineer, BUIDCO, Darbhanga.
7. Project Director, BUIDCO, Darbhanga.
8. M/s Salasar A2Z Broking and Investment, Registered Office 1st Floor, Nadavi Market, D. City Centre, Bakerganj, Laheriasarai, Darbhanga-846001.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mr. Ritik Shah, Advocate
For the State	:	Mr. S.D. Sanjay, Advocate General Mr. Rahul Kumar, AC to AG
For the DMC	:	Mr. Bindhyachal Rai, Advocate
For the BUIDCO	:	Mr. Lalit Kishore, Sr. Advocate Mr. R.K. Priyadarshi, Advocate Mr. Kanishka Shankar, Advocate

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE SUDHIR SINGH
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 17-09-2026

This petition has been filed with the following

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prayer(s):-

"I. Issue an appropriate writ, order or direction, particularly in the nature of Mandamus, directing the respondent authorities to constitute an independent technical committee to conduct a comprehensive inspection and technical audit of the construction of the Path-cum-Drain from the house of Kailash Mahaseth to the house of Sanjay Jha situated in Ward No. 28, Mohalla Rahamganj, Bankers Colony, Darbhanga.

II. work and verify whether the work has been executed strictly in accordance with the sanctioned estimate, approved plan, technical specifications and applicable Government norms;

III. Direct the respondent authorities to withhold further payment, preserve all records relating to the work, including the Measurement Book, quality control records and bills, and take appropriate departmental, civil and criminal action against all persons found responsible for any financial irregularity, deviation from the sanctioned climate, use of sub-standard materials or misappropriation of public funds;

IV. Direct the respondent authorities to blacklist and debar respondent no. 8, M/s Salasar A2Z Broking & Investment, from participating in Government contracts, after following due process of law, if the allegations are found to be true;

V. Direct the respondent authorities to conduct a district-wide scrutiny and technical audit of all Government works executed by respondent no. 8 in Darbhanga District and take consequential action, including recovery of loss caused to the State Exchequer, wherever similar irregularities are detected;

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VI. Direct the respondent authorities to ensure that the petitioner and other residents are not subjected to any threat, intimidation or harassment for raising grievances regarding the execution of the public work and to provide them necessary protection in accordance with law;

VII. Pass such other order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case, including the award of costs."

2. Mr. Lalit Kishore, learned senior counsel appearing for Respondent Nos. 3, 6 & 7 states that as the petitioner has made a representation which is annexed as Annexure-P/3 to the writ petition, appropriate be that the said representation (Annexure-P/3) is considered by the Respondent No. 4 (District Magistrate, Darbhanga), who shall after making such inquiries as deem appropriate decide the same.

3. This submission of Mr. Lalit Kishore is agreeable to the learned counsel for the petitioner.

4. If that be so, we dispose of the writ petition at this stage by directing the Respondent No. 4 to consider the representation submitted by the petitioner which is annexed as Annexure-P/3 and upon such inquiries as deem appropriate, decide the same within a period of six weeks from the date of

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receipt/production of the copy of this order.

5. With the aforesaid direction, the writ petition stands disposed of.

6. Pending application(s), if any, shall also stand disposed of.

7. No cost.

(V. Kameswar Rao, CJ)

(Sudhir Singh, J)

Sachin/-

AFR/NAFR	
CAV DATE	N.A.
Uploading Date	18.09.2026
Transmission Date	N.A.

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